

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 109
(IB)-255(PB)/2018

IN THE MATTER OF:

ICICI Prudential Venture Capital Fund
Real Estate Scheme I

.... Applicant/petitioner

v.

Ansal Landmark Township Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner: Mr. Arun Kathpalia, Sr. Adv. with Mr. Rakesh Sinha,
Mr. Mohit Singh & Mr. Turab Ali Kazmi, Advs.
For the Respondent(s): Ms. Purti Marwaha & Ms. Henna George, Advs.

ORDER

Cost paid.

Pleadings are complete. However, respondents have made some proposal for settlement and to consider the same a request for short adjournment has been made. If the settlement is reached then the same shall be done within ten days and no further adjournment on that ground shall be granted.

List on 27.05.2019.

sd/-

(M.M.KUMAR)
PRESIDENT

sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)